

In the High Court of Judicature, Bombay.

Monday, the eighteenth day of July 1864.

SPECIAL APPEAL No. 150 OF 1864

Tukutmul Suvalmul Moota  
Marwadi of the Ahmednugur  
District. — — — — — } Appellant  
(Original Plaintiff)

versus

Gungaram Moreshwar Deshmookh  
and Malunbai Kom Vitul Annant  
Dalooce and Bhugwant Madhwarao } Respondents  
Deshmookh and Rungo Mulhar of the  
Ahmednugur District — — — — — }  
(Original Defendants)

Rs. 2,355 — — —

The claim in the Original Suit was to recover land

In Appeal No. 273 of 1863 the Judge  
of the District of Ahmednugur at Ahmednugur affirmed  
the Decree of the Moota who rejected the Plaintiff's claim.

A Special Appeal was preferred in the High Court on the grounds that (1) the  
decision of the District judge is contrary to law in  
that ~~the~~ District judge <sup>has</sup> erroneously rejected ap-  
pellant's action as barred by law from being beyond  
time

time such not being the case and that (2) the District Judge was in error in not applying the limitation act III of 1859 to the case.

The Court confirm the Decree of the District Judge with costs in Special Appellant.

Joseph Amrable  
K. Newton.

Attorney

Bill of Costs

By the Appellant,

In the District

In the Principal Sudder Amicus Court } 111.7.  
(including v. fee)

D<sup>e</sup> Judge's Court (including v. fee) 111.1.7. 356.3.2.

In this Court

Stamp for Memo: of Special app<sup>l</sup>. 100.0.5

Stamps for Copies of Decree & Judg<sup>t</sup>. 4.8.0

Stamp for Vakulutanama 2.0.0

Costs for Procep and Procep<sup>Postage</sup> 8.13.0

Sectioner's fee 2.10.6

Vakul's Fee 67.1.7. 185.0.1

Ruppes. 541.3.3.

By the Respondent  
In the District

In the Principal Sudder Amies Court — 274.6.8.  
D<sup>o</sup> Judge's Court — 272.6.8. 546.13.4

In this Court —

Rs. 546.13.4



Gunn  
Sealer

Gunn  
Acting Registrar

The 18<sup>th</sup> day of July 1864